

(c) to (e) Association of Third Party Administrators (ATPA) filed a case before the Competition Commission of India (CCI) against General Insurers' (Public Sector) Association of India (GIPSA) in the matter of formation of Third Party Administrator (TPA) by Public Sector Insurance companies. The said case No. 49/2010 was dismissed by the CCI *vide* order dated 08-07-2011. As per the information furnished by Competition Commission of India, an information (Case No. 107/2013) has been filed in Competition Commission of India by Association of Third Party Administrators against the General Insurers' (Public Sector) Association of India (GIPSA), Public Sector General Insurance Companies and Union of India. *Vide* order dated 15.04.2014 under Section 26(1) of the Competition Commission Act, the Commission has directed the Director General (DG) to conduct investigation and submit a report.

Reform in budgetary process

†3371. DR. SANJAY SINH: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is issuing guidelines to reform the budgetary process;
- (b) if so, the details thereof;
- (c) whether the unnecessary delay in releasing funds can be avoided after passing of the budget through new procedure;
- (d) if so, the details thereof; and
- (e) the measures being taken by Government to tackle the problem of delay in the successful implementation of the important projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) No, Sir.

(b) Question does not arise.

(c) to (e) Government has decided to route the funds in respect of Central Sponsored Schemes through State and Union Territory Legislatures *w.e.f.* 2014-2015. This will result in better monitoring of the implementation of the important projects by State/ Union Territory Government.

Non-recovery of defaulted loans

3372. SHRI PRABHAT JHA: Will the Minister of FINANCE be pleased to state:

- (a) whether recovery system for defaulted loans in Allahabad Bank, Mangawan branch, Rewa has failed badly due to the connivance of defaulters and bank officials;

†Original notice of the question was received in Hindi.

- (b) if so, the action proposed in this regard;
- (c) if not, the reasons for non-recovery of willfully defaulted loans under PMRY in spite of representations from MPs;
- (d) the rules under which Purvanchal Bank, Narahi, Ballia branch has waived the interests on loans under KCC secured on forged documents under compromise scheme and has allowed to siphon off the public money by fraudsters; and
- (e) the details of penal action taken/to be taken against the bank officials and fraudsters/defaulters?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (c) As per the information received from Allahabad Bank, there is no connivance of Bank Officials and defaulters. The Mangawan branch is making regular follow up to recover the outstanding loan and as a result, the recovery made by branch during 2013-14 was ₹ 43.08 Lacs and ₹ 70.09 Lacs from 01.04.2014. to 30.11.2014.

Branch officials are making regular follow up and has adopted various steps for recovery of PMRY loans *i.e.* issuing notices to the borrowers; engaging recovery agents; issuing notices to all defaulting borrowers under Lok Adalat under the Prime Minister Rozgar Yojana (PMRY) scheme; and filing Revenue Recovery certificate with State Government.

(d) and (e) As informed by National Bank for Agriculture and Rural Development (NABARD), Purvanchal Bank, Narahi branch, Ballia has waived ₹ 47162/- as interest on 3 KCC loans under Rashtriya Brihad Lok Adalat organized on 23.11.2013. These cases were considered for settlement in terms of Bank's existing compromise/write off policy.

The penal action was taken against officials of the bank and a departmental enquiry proceeding were conducted against erring officials and punishments were awarded under Ballia - Ettawah Gramin Bank (Officers and Employees) Services Regulation, 2010.

FIR has been lodged against fraudsters/defaulters and Recovery Certificate issued under UP Agriculture Credit Act 1973.

Availing of undue tax exemption/tax evasion by the companies

3373. SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

SHRI ALOK TIWARI:

Will the Minister of FINANCE be pleased to state: